

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 94/2010

P.S.CHELLAMUTHU & ORS.

Appellant(s)

VERSUS

STATE TR.DSP & ANR.

Respondent(s)

(With appln. (s) for directions and office report)

WITH

Crl.A. No. 2058/2013

(With appln.(s) for permission to file additional documents and Office Report)

Crl.A. No. 1270/2015

(With Interim Relief and Office Report)

Date : 30/09/2015 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE S.A. BOBDE

For Appellant(s)

Mr. M. A. Chinnasamy,Adv.

M/s. Mahalaxmi Balaji & Co. (NP)

Mr. B. Subrahmanya Prasad,Adv.

For Respondent(s)

Mr. Subramonium Prasad, Sr. Adv.

R-1

Mr. M. Yogesh Kanna,Adv.

Mr. Jayant Patel, Adv.

Mr. Utkarsh Singh, Adv.

R-2

Ms. E. R. Sumathy,Adv.

Mr. Ravindra Keshavrao Adsure,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Crl.A. No. 94/2010

Learned counsel for respondent No.1 says that property No.1 as mentioned in the order dated 30.07.2015 was auctioned for an amount

of Rs.95,10,000/-. Learned counsel appearing for the appellants says that property No.1 consists of two parts of which only one has been auctioned. Learned counsel for respondent No.1 will verify the same. If the submission is correct, then the remaining portion of property No.1 shall also be auctioned.

With regard to property No.2, it appears that the reserved price was abnormally high, therefore, there was no bidder for this property. Learned counsel for respondent No.1 says that he will take instructions in this regard and will endeavour to have property No.2 auctioned again with a revised reserved price.

With regard to property No.6, it is stated that for an amount of Rs.87,00,000/-, the property has been auctioned.

To enable a public auction to be carried out with regard to the remaining portion of property No.1 (if any) and property No.2, the matter is adjourned for eight weeks.

Cr1.A. No. 2058/2013

No one is present on behalf of the appellants.

Following the orders passed by us on 30.07.2015 in Criminal Appeal No. 94/2010, we direct respondent No.1 to auction the properties mentioned in the Schedule attached to GOMS No. 1300 Home (Courts, IIA) Department dated 03.12.2003. This GOMS is part of the additional documents filed by respondent No.1.

Public auction be conducted within a period of eight weeks.

Crl.A. No. 1270/2015

Learned counsel for the appellant says that he will seek instructions with regard to depositing an outstanding amount of Rs.48 crores.

List the matter on 01.10.2015.

(Meenakshi Kohli)  
COURT MASTER

(Jaswinder Kaur)  
COURT MASTER